

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2905
ANSWERED ON:12.12.2011
VIOLATION OF ENVIRONMENTAL NORMS
Ahir Shri Hansraj Gangaram;Ramkishun Shri

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has fixed certain standard pollution norms for manufacturing sector in the country;
- (b) if so, the details thereof, industry-wise;
- (c) the industries identified which are causing pollution in various States/UTs;
- (d) whether the Government has issued fresh directions to the State Governments in this regard;
- (e) if so, the details thereof; and
- (f) the steps taken/proposed to be taken by the Government for effective implementation of norms by industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b): For prioritizing the actions for securing pollution control compliance in highly polluting categories of industries, the Central Pollution Control Board (CPCB) has identified 17 categories of such units which include Fertilizer Plants, Thermal Power Plants, Sugar Industry, Distillery, Cement Plants, etc. The Central Government has notified environmental standards for these highly polluting industries under the Environment (Protection) Rules, 1986. These norms are available on the website of the Ministry of Environment and Forests as well as that of CPCB.

(c): The aforesaid environmental standards are enforced by concerned State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs). CPCB also undertakes surprise inspections of 17 categories of industries under Environment Surveillance Programme. There are a total number of 2609 such highly polluting industries out of which, 347 industries are reported as non-compliant. A list indicating the status of 17 categories of highly polluting industries is annexed.

(d) & (e): The CPCB issues directions under sub-section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to concerned SPCBs. The CPCB has issued 101 such directions to various SPCBs and PCCs during last three years. In addition, CPCB has also issued directions to industrial units under Section 5 of the Environment (Protection) Act, 1986.

(f): The Central Government reviews the functioning of the CPCB from time to time. The Government has also undertaken the task of establishment of continuous stack emission monitoring in select industries.